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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA ON THE 1st OF AUGUST, 2025

WRIT PETITION No. 29927 of 2025

NARENDRA SINGH PARIHAR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Peyush Jain, Advocate for the petitioner.

Shri Mukesh Parwal, Government Advocate for the respondents/State.

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ORDER

The present petition under Article 226 of the Constitution is preferred by the petitioner seeking following reliefs:-

- 7. (i) To call for the entire record from the respondents for kind perusal of this Hon'ble Court.
- (ii) To allow the present writ petition directing the respondents to promote the petitioner on the post of Assistant Grade-I from the post of Assistant Grade-II.
- (iii) To direct the respondents to consider the case of the petitioner for promotion from the date of his entitlement and availability of next promotional post.
- (iv) To pass any other appropriate order as may be deemed fit, just, proper and expedient in the interest of justice.

The petitioner has filed present petition challenging the inaction of the respondents in not granting promotion and consequential benefits for which the petitioner is entitled according to the service conditions. Petitioner

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intends to file detailed representation in this regard before the competent authority. Only anxiety is early consideration of his representation in accordance with law within a stipulated time period.

Learned counsel for respondents/State opposed the prayer. However fairly submits that if any representation is preferred then the same shall be taken care of by the respondents as per law.

Considering the aforesaid grievance of the petitioner, without adverting to the merits of the case, the present petition is disposed of with liberty to the petitioner to file a detailed and comprehensive representation before the Competent Authority of the respondent alongwith the relevant annexures and documents within the period of 15 days from today and if such representation is submitted within the aforesaid period, then the same shall be considered and decided by the Competent Authority, in accordance with law within a period of 60 days from the date of filing of the representation, by passing a reasoned and speaking order. The outcome of the said representation shall be communicated to the petitioner.

With the aforesaid direction, the petition is <u>disposed of</u>.

Certified copy, as per Rules.

(VIJAY KUMAR SHUKLA) JUDGE